

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC.CONTEMPT PETITION NO.166 OF 2003

IN

ORIGINAL APPLICATION NO.546 OF 2003
ALLAHABAD THIS THE 21ST DAY OF APRIL,2004

HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A
HON'BLE MR. A. K. BHATNAGAR, MEMBER-A

Ram Badan Maurya,
son of Shri Sita Ram Maurya,
resident of village and post Yudhishir Patti,
(Ahiraula) District-Azamgarh.

.....Applicant

(By Advocate Shri A.K. Dwivedi)

Versus

Kamlesh Chandra,
Post Master General,
Gorakhpur Region,
Gorakhpur.

.....Respondents

(By Advocate Shri R.C. Joshi)

ORDER

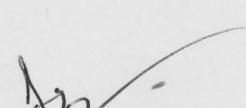
HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A

This contempt petition has been instituted for wilful dis-obedience of the order of this Tribunal dated 21.05.2003 passed in O.A. No.546/03. Shri S.N. Mishra holding brief of Shri R.C. Joshi, counsel for the respondents submitted that the order of this Tribunal has been complied with and as directed the respondent ^h has decided the representation of the applicant by order dated 17.09.2003.

2. The learned counsel for the respondent ^h submits

that he tried to serve the copy of the CA annexing therewith the copy of the order dated 17.09.2003 (Annexure CA-1) by which the representation of the applicant has been decided, ^{in spite} on the applicant's counsel. However, ~~instead~~ of best efforts he could not succeed. The learned counsel for the respondents has filed the CA annexing the order of the respondents dated 17.09.2003 (Annexure CA-1) in the court today. The same is taken on record. The learned counsel for the respondents shall ensure that in case the counsel for the applicant is not available, the copy of the CA is sent by registered post.

3. We have perused the order dated 17.09.2003 and we are satisfied that the order of this Tribunal dated 21.05.2003 stands complied with. Therefore, no case of contempt is made out. The contempt petition is rejected. Notices are discharged. The applicant may not be satisfied with the order of the respondents dated 17.09.2003. If advised, he may seek legal remedy as per law.


Member-J


Member-A

/Neelam/